

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

O.A. No. 4522/2014

M.A. No. 3974/2014

New Delhi, this the 7<sup>th</sup> day of December, 2016

**HON'BLE MR. P.K. BASU, MEMBER (A)**

Mohinder Kumar Oberoi,  
Aged 75 years,  
S/o Late Shri Jaganath Oberoi,  
R/o J-9, Beri Wala Bag,  
Hari Nagar, New Delhi  
Retired Health Inspector,  
Public Health Department,  
Najafgarh Zone,  
South Delhi Municipal Corporation,  
Delhi.

.. Applicant

(By Advocate : Shri M.M. Kashyap)

Versus

South Delhi Municipal Corporation,  
Through its Commissioner,  
Civic Centre, Minto Road,  
New Delhi.

.. Respondent

(By Advocate : Shri Duli Chand)

**ORDER (ORAL)**

Heard the learned counsel for both sides.

2. The simple case is that the applicant, who retired as Health Inspector from the respondent on 31.10.1997, vacated the quarter

only on 09.03.2010 and the respondent has now raised a bill of Rs.7,73,019/- against him vide a notice dated 18.09.2014.

3. It is strange that the respondent took no action to get the quarter vacated after retirement of the applicant on 31.10.1997 and woke up only on 18.09.2014, when they sent aforementioned demand letter to the applicant.

4. There is fault on both the sides. Keeping in view that the applicant is a low paid employee, in the interest of justice and for closure of this case, the O.A. is disposed of with a direction to the applicant to deposit the rent for the period from 01.11.1997 to 09.03.2010 to the respondent at the normal rent, that he was paying before his retirement, within a period of 90 days from receipt of a copy of this order. No order as to costs.

**(P.K. Basu)**  
Member (A)

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